

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 4141/2013

U.P.STATE BRIDGE CORP.LTD.

Appellant(s)

VERSUS

C.I.T LUCKNOW

Respondent(s)

Date : 11/09/2015 This appeal was called on for hearing today.

For Appellant(s)      MR. Ranjit Raut,Adv.  
                                 Ms. Bina Gupta,Adv.

For Respondent(s)      Ms. Sunita Gautam,Adv.  
                                 Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

service upon the sole respondent is complete. Learned counsel for both the parties have not filed the statement of case.

Since it is no more a mandate after the amendment in the Supreme Court Rules, 2013 and in that circumstances, the list of dates already submitted is presumed to have been accepted.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble Court, as per rules.

(RACHNA GUPTA)  
Registrar